Accounting and Costing System in Public Sector Undertakings

*1273. { Shri P. C. Borooah:
Shri Ram Krishan Gupta:
Shri Rameshwar Tantia:
Shri Shree Narayan Das:
Shri Radha Raman: }

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether the Company Law Administration has been critical of the continued absence of an efficient internal accounting and costing system in many of the public sector undertakings;

(b) whether the Administration has called upon the authorities of the public sector undertakings to build up suitable cadres for specialised personnel in management and accounting matters, like Chief Accountants, Financial Controllers as distinct from financial advisers, costing experts and company secretaries;

(c) if so, what is the reaction of Government and the steps Government propose to take?

The Minister of Commerce (Shri Kanungo): (a) Presumably, the Honourable Members mean by the expression 'public sector undertakings' Government companies, within the meaning of section 617 of the Companies Act, 1956. If so, it is a fact that the Department of Company Law Administration has drawn attention to the lack of efficient internal accounting and costing system in several Government companies.

(b) Yes.

(c) There is general recognition of the necessity for sound internal accounting and costing system in Government companies, many of which have reported that suitable accounting and costing units are in the process of being set up. The Government is carefully watching developments.

Handloom Weavers in Madras

*1274. { Shri Narasimhan:
Shri Abdul Salam: }

Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government are aware of the serious and large scale unemployment caused to the handloom weavers principally in Madras State engaged in weaving of art silk fabrics following suspension of import licences for art silk yarn;

(b) whether representations have been made to Government to alleviate the situation; and

(c) whether Government propose to take any steps to immediately ease the situation considering the foreign exchange earning capacity of these fabrics?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). Government have no information about any serious unemployment in the handloom industry as a result of suspension of import licences for the art silk yarn. There have, however, been some representations that the actual users licences should be issued to help the industry. This is being done. In addition, the entire imports of art silk through the established importers is allocated to the Handloom Industry. The handloom weavers get a sizeable allotment from the indigenous production also.

From the current half year's allocation, in order to avoid delay, part licensing has been ordered on an immediate basis, pending the total amount being fixed later.

दिल्ली में झुग्गियों का गिराया जाना

*१२७५. श्री [illegible] : क्या निर्माण, आवास और संभरण मंत्री [illegible] कृपा करेंगे कि :

(क) क्या यह सच है कि १३ मार्च, १९६१ को नई दिल्ली में केसरी रोड के